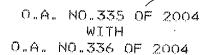
CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH





New Delhi, this the 10th day of February, 2004

HON'BLE SHRI SARWESHWAR JHA, ADMINISTRATIVE MEMBER

0A 335/2004

Shashi Narain S/o Shri Sant Lal, R/o Jhuggi No.N-18-A-214, J.J. Colony, Wazir Pur, Delhi.

(By Advocate : Shri Raj Singh)

....Applicant

Versus

- 1. G.N.C.T. OF DELHI
 Through its Chief Secretary,
 Players Building,
 I.P. Estate, New Delhi.
- The Director of Education, Directorate of Education, G.N.C.T., Old Secretariat, Delhi.
- 3. The Dy. Director of Education, North Distt., Lucknow Road, Delhi.

....Respondents

OA 336/2004

Rakesh Kumar S/o Shri Durjan Lal, R/o N/26, Magzine Road, Majnu Tilla, Civil Line, New Delhi.

----Applicant

(By Advocate : Shri Raj Singh)

Vensus

- 1. G.N.C.T. OF DELHI
 Through its Chief Secretary,
 Players Building,
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....Respondents



As the cause of action and the reliefs sought in the two OAs are same, both the OAs are disposed of by this common order.

- the very outset, the learned counsel has submitted 2. the posts against which the applicants had been employed sanctioned posts by the Government of NCT of Delhi, Directorate of Education vide Sanction Letter dated the 7th August, 2003. Tt is observed that the respondents dispensed with the services of the applicants vide impugned orders dated 22.5.2003 (Annexure A-1 in OA 335/2004) and 19.5.2003 (Annexure A-2 in OA 336/2004) for the reasons stated therein, one of which is that there was a ban on french recruitment against the vacant posts of part-time workers vide order dated 21.10.1998 and that the applicants had appointed inspite of the ban. It is further observed from (E) of the OA that the respondents reported have engaged some other persons of their choice without following the recruitment rules and adopting due process law. While this aspect of the matter would need to be looked into by the respondents, it transpires that the requirement of necessary staff for cleaning work still exists. It also needs to be seen whether the ban, because of which the services of the applicants have been dispensed with, is still there and, so, whether some other fresh persons have been despite the ban.
- At this stage, the learned counsel for the applicants has also referred to the decision of this Tribunal dated the 3rd April, 2003 given in OA No.2940/2002 in which, among other things, it had also been mentioned that the applicants in the said OA will have preference for appointment over freshers and

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It had also been mentioned in the said order of the juniors. in the event the posts having been Tribunal them having been voted by for the Legislative Assembly for the relevant financial shall give preference to the applicants respondents the freshers. It is observed that while applicants in the present OAs were not applicants in the said but the applicants in the said OA being similarly placed, the right course for the respondents would be to keep the said of the Tribunal in mind while dealing with the decision of the applicants.

- Having regard to the fact that there is a sanction for part-time posts as given by the respondents vide their dated the 7th October, 2003 (Annexure A-3) necessary budget provision is available and also that are reported to have been engaged by the respondents for the same work which the applicants were performing, I view that these OAs can be disposed of at this the hearing on the point of admission with itself while to the respondents to reconsider direction light the the applicants in the o۴ respect in the light of the direction and also observation given by the Tribunal in a similar case as referred to labove the case by issuing a reasoned and to settle order within four weeks from the date of receipt of a copy of this order.
- 5. PresentaneAs accordingly disposed of in terms of above direction.

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